



2026:AHC:48814

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 809 of 2026

Ram Swarath

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shitala Sahay Srivastav, Sudhir Kumar Srivastava
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

"i. To, Issue a writ order or direction in the nature of mandamus direct the respondent no. 2 to decide the Appeal No. 202454143600004029 (Ram Swarath and others Vs. Ramesh and others) under section 11(1) of the U.P.C.H. Act, 1953 as expeditiously as possible preferably by way of day to day hearing within stipulated period."

3. It has been submitted that the matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of eight months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

March 10, 2026

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(Dinesh Pathak,J.)